

IN THE INCOME TAX APPELLATE TRIBUNAL "F" BENCH MUMBAI

**Before Shri Sanjay Garg, Judicial Member &
Shri Om Prakash Kant, Accountant Member**

I.T.A. No.3594/Mum/2013
Assessment Year: 2009-10

Siddhivinayak Associates.....Appellant
138, Mahavir Building,
Bhandarkar Road,
Matunga,
Mumbai-400019.
[PAN: AACFS2982D]

vs.

ACIT-17(1), Mumbai.....Respondent

Appearances by:

None appeared on behalf of the appellant.

Shri V. K. Chaturvedi appeared on behalf of the Respondent.

Date of concluding the hearing : May 11, 2022

Date of pronouncing the order : May 11, 2022

ORDER

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 05.02.2013 of the Commissioner of Income Tax (Appeals)-29, Mumbai [hereinafter referred to as 'CIT(A)'] passed u/s 250 of the Income Tax Act (hereinafter referred to as the 'Act').

2. The assessee vide letter dated 09.03.2022 has submitted that it has availed the benefit of the scheme under "Vivad Se Viswas Act, 2020" and has paid due taxes. It may, therefore, be allowed to withdraw the present appeal. The appeal of the assessee is accordingly dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Mumbai, the 11th May, 2022.

Sd/-
[Om Prakash Kant]
Accountant Member

Sd/-
[Sanjay Garg]
Judicial Member

Dated: 09.05.2022.

RS

Copy of the order forwarded to:

1. Siddhivinayak Associates
2. ACIT-17(1), Mumbai
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar,
Mumbai Benches